

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 125  
ANSWERED ON 02/02/2023**

**Proposal of reservation in judiciary**

**125 Shri Akhilesh Prasad Singh:**

**Dr. Anbumani Ramadoss:**

**Will the Minister of Law and Justice be pleased to state:**

- (a) the details regarding the Supreme Court and High Court judges appointed during the last five years;
- (b) whether Government proposes to bring Constitutional amendment for reservation in appointment of Supreme Court and High Court judges;
- (c) if so, the details thereof, if not, the reasons therefor;
- (d) whether any proposals regarding the implementation of a reservation policy in Higher Judiciary have been made by Government to Collegium for proportional representation in appointment of Supreme Court and High Court judges; and
- (e) if so, the details thereof?

**ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

(a) to (e): 30 judges have been appointed in the Supreme Court from 1.1.2018 to 30.1.2023. During the above period, 554 fresh appointments of judges have been made in various High Courts. Appointment of judges of the Supreme Court and High Court is made under Article 124, 217 and 224 of the Constitution of India which do not provide for reservation for any caste or class of persons. The Government has, however, been requesting the Chief Justices of High Courts that while sending proposals for appointment of judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of judges in the High Courts.

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